

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH CHENNAI**Original Application No. 159 OF 2021 (SZ)****IN THE MATTER OF:**

Kankana Das

... Applicant

Versus

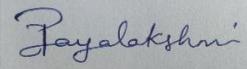
Union of India and others

... Respondents

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Place: Chennai
Date:20.02.2026



Counsel for CPCB

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH CHENNAI

Original Application No. 159 OF 2021 (SZ)

IN THE MATTER OF:

Kankana Das

... Applicant

Versus

Union of India and others

... Respondents

Additional Report filed by Central Pollution Control Board (CPCB) in compliance of Hon'ble NGT Southern Zone Order dated 06.01.2026 in the matter of Kankana Das, Kolkata Vs UOI and others (OA No. 159/2021)

1. The Hon'ble NGT (SZ), Chennai in O.A No. 159 of 2021 vide order dated 06.01.2026 directed as follows:

Para 5: As claimed by the CPCB, if the MoEF&CC has already approved the guidelines, it shall be clarified whether the same have been circulated by the CPCB to all SPCBs and PPCCs for taking action thereon. If so, let the CPCB file an additional report regarding the implementation of the guidelines by the SPCBs and PCCs.

2. In compliance with Para 5 of the above order of the Hon'ble NGT (SZ), the following is submitted:

(i) Draft common guidelines for preparing State Action Plan (SAP) was prepared in compliance of Hon'ble NGT(SZ) Order dt. 29.11.2023 and sought concurrence of MoEF&CC vide CPCB letter dated 13.01.2024. Copy of CPCB letter seeking concurrence of Ministry is attached as **Annexure –I.**

(ii) MoEF&CC vide its letter dated 12.03.2024 provided its concurrence to the draft guidelines for preparation of State Action Plan (SAP) with recommendations. Copy of MoEF&CC letter providing concurrence is attached as **Annexure – II**.

(iii) Accordingly, in compliance of Order dt. 29.11.2023, Status Report dt. 14.03.2024 was filed by CPCB on framing the common guidelines for preparation of SAP and the same was taken on record by the Hon'ble Tribunal vide Order dt. 09.05.2024. The contents of the Report, Guidelines and Order dated 09.05.2024 are reiterated and not repeated for the sake of brevity. Copies of status report with guidelines and copy of Hon'ble NGT (SZ) Order dated. 09.05.2024 are attached as **Annexure – III (Colly)**.

(iv) Subsequently, the SAP guidelines, incorporating inputs received from MoEF&CC were circulated to all SPCBs/PCC with a copy to the Principal Secretary of the respective State/UT on 13.06.2024 for preparation of their respective SAPs in accordance with the prescribed framework. Copy of the communication dated 13.06.2024 to all SPCBs/PCCs is attached as **Annexure –IV**.

3. It is further submitted that, Hon'ble NGT (SZ) vide Order dated 11.12.2024 directed:

Para 7: Therefore, we direct all SPCBs/PCCs to get approval of SAP from the Steering Committee and forward the same to CPCB on or before 31.01.2025, failing which, the same will be accepted by the CPCB only on payment of cost of RS 1,00,000/- (Rupees One Lakh only) for each of the SPCBs/PCCs.

Para 8: Upon receiving the SAPs from the SPCBs/PCCs, the CPCB has to collate all the SAPs, bring out the guidelines and implement the same for improving air quality. If the CPCB fails to do the same before 28th February 2025, the Member Secretary of the CPCB will be directed to be present before us.

Accordingly, **in compliance of Order dt. 11.12.2024, status report dated 27.02.2025 was filed by CPCB apprising the status of preparation of SAP by 6 southern States/UT and CPCB's observations on the same.** It is pertinent to mention that CPCB vide letter dated 27.02.25 communicated to Principal Secretary - Environment Department of all the Six respondent

SPCBs/PCC i.e. State Pollution Control Boards of Andhra Pradesh, Telangana, Karnataka, Tamil Nadu, Kerala and Puducherry Pollution Control Committee to monitor the implementation of State Action Plan periodically and report to the respective Steering Committee for review. Copy of CPCB letter dated 27.02.2025 is placed at **Annexure –V**.

The contents of the Report and Order dated 11.12.2024 are not reiterated herein for the sake of brevity. Copy of the status report dated 27.02.2025 is attached as **Annexure – VI**.

4. It is humbly submitted that the *Guidelines for formulation of State Action Plan* includes "**Implementation of the Action Plan**" as a component of SAP. The implementation components include Monitorable targets, Monitoring and evaluation, Institutional arrangements (enforcement procedures, roles and responsibilities) and steps, working periods, timeline.

The guidelines also outline role of State level Air Quality Monitoring Committee (AQMC) chaired by *Principal Secretary, Environment Department* and Steering Committee under chair of Chief Secretary to monitor and review the implementation of SAP. In this regard, para 2.4 of the guidelines stipulates that "State level AQMC to monitor the implementation of SAP periodically and report to Steering Committee which will review the progress of implementation".

5. In view of the above, it is respectfully submitted that the directions of the Hon'ble Tribunal regarding Circulation and Implementation of the Guidelines for preparation of State Action Plans have been duly complied by CPCB and mechanism for monitoring and review of implementation has been clearly stipulated in the Guidelines and duly communicated to the concerned States/UT.

Place: Chennai

Date: 20.02.2026




H.D. VARALAXMI
Regional Director
CENTRAL POLLUTION CONTROL BOARD
Regional Directorate (Chennai)
MoEF & CC, Govt. of India
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DEPONENT



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

EMAIL/SPEED POST

13.01.2024

To,
Director, CP Division
MoEF&CC, Indira Paryavaran Bhavan,
Jor Bagh, Aliganj,
New Delhi – 110003

Subject: Draft guidelines for Preparing State Action Plan (SAP)- reg.
Ref. : Hon'ble NGT(SZ) Order dated 29.11.2023 in the matter of Original Application No. 159 of 2021 (SZ).

Sir,

This has reference to Hon'ble NGT Order dated 29.11.2023 (copy attached) in the matter of Original Application No. 159 of 2021(SZ), wherein Hon'ble NGT directed:

- Now that all the States have furnished their State Action Plan, the Central Pollution Control Board is directed to collate everything and bring out a common guideline for the State Action Plan individually.
- It is also open to the Central Pollution Control Board to add additional guidelines depending on the topographical or geographical condition of each of the States.

In this regard, draft common guideline for the State Action Plan has been prepared by CPCB based on the indicative template shared by MoEF&CC. The same is enclosed for ready reference.

It is requested to kindly accord concurrence of the MoEF&CC on the above guidelines to enable CPCB in filing the same to the Hon'ble NGT.

This issues with approval of the Competent Authority.

Yours faithfully,

DH-AQM

Encl.: As above

Copy to:

Additional Secretary, CP Division:
MoEF&CC, Indira Paryavaran Bhavan,
Jor Bagh, Aliganj, New Delhi – 110003

For kind information please

DH-AQM

F.No.18011/28/2021-CPA
Government of India
Ministry of Environment, Forest and Climate Change

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road,
New Delhi-110003
Dated 12th March, 2024

Sub: Draft guidelines for preparation of State Action Plan for air quality management - reg.

Dear Sir,

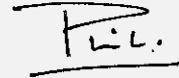
The undersigned is directed to refer CPCB letter dated 13.1.2024 seeking concurrence of the MoEFCC on the draft guidelines for preparation of State Action Plans for air quality management.

2. In view of the above, the Ministry provides its concurrence to the draft guidelines for preparation of State Action Plan with a recommendation to incorporate the comments provided at **Annexure**.

This issues with the approval of the Competent Authority.

Encl.: As above.

Yours sincerely,



(Dr. Priti Singh)
Scientist D

To,

1. Member Secretary, Central Pollution Control Board

Copy to:-

- i. Div. Head, AQM, CPCB
- ii. Dir. NCAP, MoEFCC

Comments on draft guidelines for preparation of State Action Plans for air quality management

Para	Comments of MoEFCC
Para 2.1: NCAP envisioned formulation of State Action Plans for all states which harbour non-attainment cities and need to be taken up for implementation by the State Government and city administration with a detailed funding mechanism	State Action Plan under NCAP is to be prepared for the entire State/UT which includes cities covered under NCAP as well as cities/areas outside NCAP cities..
	SAP may be backed up by emission inventory for the State/UT, and include sectoral emission load reduction plans.
Para 2.2: Target and goals, Timeline- The plans should include verifiable interim emission reduction targets.	It should also include sectoral emission reduction targets.
Para 2.2: Process of development- Joint participation among different agencies at all levels. Specific planning linked with/referring to plans of other departments of the government.	SAP development shall be prepared by the Committee under chair of ACS/PS, Env. (AQMCs constituted under NCAP) involving other Dept. like UDD, Industry, Energy & Power, Mines & Geology, Rural Development, Finance, SPCB etc. SAP may be approved by the Steering Committee under chair of CS.
2.2.1 Topography & Geography of the State	SAP may incorporate specific actions during unfavourable meteorological conditions
2.2.6 Required Policy Interventions State policies for actions requisite for improvement of air quality need to be mentioned. Regulations or amendments in existing regulations for strict enforcement of the actions needs to be shared	In addition to State Policies, policies of Union Govt. and its adoption and implementation may be included in the SAP.
2.2.8 Role & Responsibilities – State Action Plan preparation responsibilities rest with the State Environment Department/State Pollution Control Board/Pollution Control Committee.	SAP to include responsibility and sectoral measures assigned to various Dept. such as Policy implementation on EVs and EV infrastructure.

<p>2.2.10 Source Specific Actions</p> <p>Various policy initiatives of Central Govt. have been taken for reduction in emissions.</p> <p>Major source specific actions proposed under State action plans and possible implementation indicator examples are:</p>	<p>Various policy initiatives and Schemes of Union Govt. may be taken in to consideration for implementation of SAP.</p> <p>However, State/UT may include/modify any source specific actions as suitable to the State's capabilities and requirements/circumstances.</p>
<p>2.2.10 (6): Household emissions</p>	<p>Emissions from Household and Commercial establishments:</p> <p>Implementation of policies aiming for conversion of conventional fuels to cleaner fuels in commercial establishments.</p> <p>Incentive measures to switch over to cleaner fuels.</p>
<p>2.2.11: Additional actions:</p> <p>Public grievance redressal mechanism at State Level:</p>	<p>State level PGRS shall also include mechanism to address and dispose grievances in 24-48 hours by the concerned Dept.</p>
<p>2.3 Timeline & Budget:</p> <p>The State should also mention overall and action wise timelines and budget required for implementation along with responsible authority/department.</p>	<p>AQMC may quantify required finances/funding for implementation of SAP through mobilisation of funds through convergence of Central and State Schemes.</p> <p>Further, private financing and grants may be explored.</p> <p>SAP may also include the climate co-benefits interms of reduction of CO2 equivalent to attract more investments from financial institutions and private organisations.</p> <p>Finance Dept. to allocate specific budget for implementation of SAP.</p>

<p>2.4 Review & Approval Mechanism</p> <p>The Principal Secretary, Environment will be the final approval authority of the State Action Plan after incorporation of feedback/observations received from SPCB/CPCB/MoEFCC.</p> <p>State Action Plan needs to be reviewed and progress monitored periodically by the State Level Monitoring & Implementation Committee / Air Quality Monitoring Committee as per the direction of the Principal Secretary, Environment.</p>	<p>AQMC under chair of ACS/PS to prepare SAP and to be approved by Steering Committee under chair of CS.</p> <p>AQMC to monitor the implementation periodically and report to Steering Committee which will review the progress of implementation.</p>
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI**

Original Application No. 159 of 2021 (SZ)

In the matter of:

Kankana Das,
Kolkata

.....Applicant

Versus

Union of India,
Through Secretary,
MoEF&CC and Ors.

.....Respondent(S)

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Place: Chennai
Date: 14.03.2024



H.D. Varalaxmi

DEPONENT

H.D. VARALAXMI, M.Tech
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Counsel for CPCB

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 159 OF 2021 (SZ)

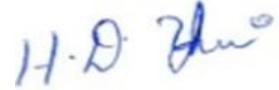
**Status Report in the Matter of Original Application No. 159 of 2021 submitted
on behalf of Central Pollution Control Board**

The Hon'ble NGT, Southern Zone, Chennai in the matter of OA No. 159 of 2021 issued an order dated 29.11.2023, which inter-alia states that:

1. *“On the last hearing viz., 22.01.2024, it was stated by the Central Pollution Control Board (CPCB) that they have framed a common guideline for the preparation of the state action plan and they are awaiting the concurrence from the MoEF&CC.*
2. *Today, the learned counsel appearing for the MoEF&CC submitted that the MoEF&CC's concurrence is under consideration and he requested some time.”*

In compliance to the above order of the Hon'ble NGT, the following is humbly submitted:

1. CPCB framed common Guideline for Preparation of State Action Plan (SAP) based on the indicative template shared by MoEF&CC and also incorporating the topographical and geographical condition of the States/UTs. The same was submitted to MoEF&CC and concurrence has been received on 12.03.2024.
2. The common Guideline for Preparation of State Action Plan (SAP), as concurred by MoEF&CC is given at Annexure-I. The same is submitted herewith.
3. It is humbly prayed that this Respondent shall abide by any order or direction, passed by this Hon'ble Tribunal


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Guidelines for Formulation of State Action Plan



Central Pollution Control Board

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1.0 Background

Air pollution is a persistent and established public health problem. Air pollutants levels in most states have become a major concern owing to conflation of local emissions from multiple sources like vehicles, Road dust, Industries, House hold activities, improper management of wastes with meteorology and regional transport of pollutants. Studies suggest that city level air quality is affected by both regional and background contributions hence actions at state and regional levels which also consider the air shed approach are required. There are certain policy interventions which are required to be taken by every state for improving the air quality and achieving sustainable goals. Synergies between local, regional and National policy actions offer substantial co-benefits in reducing air pollution.

A holistic and integrated air quality management policy based on strong scientific insights through data analysis, identification of sources prioritizing actions and policy interventions along with strong enforcement, governance and monitoring are the strategy's adopted under the National Clean Air Programme (NCAP), crucial for ensuring desired air quality levels. NCAP was launched in 2019 to improve air quality through collaborative policies and actions at national and sub-national levels.

Under NCAP 131 Non-attainment cities have prepared City action plans. With multiple agencies involved at various levels of implementation, city action plans consist of source specific short, medium and long term actions with time targets and implementing agencies for all the identified sources, along with capacity building of State Pollution Control Boards/ Committees (SPCB/PCCs)/Urban Local Bodies (ULBs) in terms of monitoring network, project monitoring unit, public grievance redressal portals and air pollution related studies for driving science based policies. Apart from non -attainment cities in the State, there are other areas both Urban & Rural which also face air quality challenges. there are certain activities which needs direct intervention at State level for ensuring its implementation at district or city level for improvement of air quality. Therefore, action planning is required across all levels i.e. from National to local level.

NCAP also envisioned to prepare guidelines for State Action Plan (SAP) for improvement of air quality and required identification of areas and finalizing activities which needs direct intervention in time targeted manner at State level.

An Indicative template for preparation of State Action Plan was developed by MoEFCC (attached as **Annexure – I**) addressing the activities that would help in the improvement of air quality and was shared with 24 NCAP States by central Pollution Control Board

Further in compliance to the Directions issued by Hon'ble NGT, southern states namely Tamil Nadu, Telangana, Andhra Pradesh, Karnataka (States under NCAP) including Kerala and Union Territory of Puducherry also prepared the State Action Plans.

As of now 25 States have prepared the State Action Plan based on the template shared by MoEF&CC. General actions have been listed in the template, however states were informed to customize the template for state specific environmental issues clearly defining the actions, timeline and executing agency.

Hon'ble NGT (vide order dated 29.11.2023 in the matter of O.A. 159 of 2021) directed Central Pollution Control Board *to collate existing State action plans and bring out a common guideline for the State Action plan individually*. Accordingly, common guideline for Framing State Action Plan is prepared by CPCB that can be used by all the states to modify/prepare the State Action plans.

2.0 Framing of Guidelines

2.1 Need of State Action Plan

- For necessary policy changes, including prioritization and convergence of activities of various ongoing and / or proposed schemes and programs.
- State Action Plan under NCAP is to be prepared for the entire State/UT which includes cities covered under NCAP as well as cities/areas outside NCAP cities and need to be taken up for implementation by the State Government and city administration with a detailed funding mechanism. The other states/UTs where NCAP is not implemented may follow the same.
- State Action Plan may be backed up by emission inventory for the State/UT, and include sectoral emission load reduction plans.
- Policy intervention at the State level is also essential for the activities identified and approved under the City action plan. Such intervention will help in the seamless and smooth implementation of approved city action plan.

2.2 Features and components of State Action Plan

State action plans, shall intend to improve air quality and public health by identifying cost-effective measures to reduce emissions from sectors such as transport, industries, road dust, waste deposits and residential burning, among others. SAP should be a collection of regulations, policies and programs for

cleaner air. The process of SAP development is to be led by the State government involving all stakeholders. SAP shall comprise a detailed introduction to the natural, social and economic characteristics of the state. Existing monitoring network, Data/ AQI trends, major baseline information on the sources of air pollution and their relative contribution to ambient air pollution concentration as well as population exposure, Air-pollution challenges and actions in key sectors.

SAP is required to be developed keeping in view the air pollution reduction targets. Detailed strategies are needed to be identified to indicate the nature, scale, scope and depth of action needed for effective reduction to make an impact overtime.

Along with broad action points, detailed indicators and short-term priority action as well as those to be implemented in a medium to longer time frame along with the responsible agencies have to be included for all sectors to guide implementation.

Recommended components of a State Action Plan (SAP)

Components	Details
Executive Summary	
Introduction and Background	State review: <ul style="list-style-type: none"> • Topography Geography and meteorology • Population and urbanization • Economic and industrial development • Energy and transport • Level of Urban Services
Current status and challenges of air quality	
Baseline assessment	
Current status, Air Quality Index (AQI) and comparisons to objective/standard	Air quality levels, trends analysis, prominent pollutant identification, exceedance of pollutant levels from National Ambient Air Quality Standards (NAAQS)
Source Identification (Source Apportionment/ Emissions inventory and key pollutants)	Quantification of all emission sources (point, non-point, area, line) Analysis of effects and attribution to individual sources

	Business as usual versus alternative scenario analysis for emission reduction
Management and outreach	Inspection and enforcement plan Public perspective/ complaint redressal and awareness programme
Consideration to Graded Response Action Plan (GRAP)	Contingency plan to prevent critical pollutant levels relevant to the emissions and meteorology of the city and likelihood of their impact on air quality
Guiding principle	
Target and goals ,Timeline	Targets: The plans should include verifiable interim emission and sectoral emission reduction targets. This will ensure continuous and timely implementation of actions. Goal: Achieve NAAQS Timeframe for major activities
Development of the Action Plan	Steps, time span, participants and process
Process of development	SAP development shall be prepared by the Committee under chair of ACS/PS, Environment. (like AQMCs constituted under NCAP) involving other Dept. like UDD, Industry, Energy & Power, Mines & Geology, Rural Development, Finance, SPCB etc. SAP may be approved by the Steering Committee under chair of Chief Secretary.
Focus areas and main tasks	Prominent pollutant reduction, process improvement plans, holistic and phased approach to reduce stress in the existing system and achieve sustainable results.
High emission zones (Hotspots) micro plan	Identification and demarcation of high emission zones and graded plan (involving mitigation & enforcement) for improvement.
Analysis of costs and feasibility	Feasibility analysis (qualitative) Cost and impact on air quality and financial plan

Implementation of the Action Plan	
Monitorable targets	Interim air quality improvement targets Emission reduction targets Level of service benchmarks
Monitoring and evaluation	State, Central level committees to oversee implementation
Institutional arrangements (enforcement procedures, roles and responsibilities)	IT based tools for continuous monitoring Quarterly progress report
Steps, working periods, timeline	Punitive actions/ Reward programmes to encourage implementation as per plan
Supporting Policies	
Resource commitment (Institution, financing, policy, technology, social)	Joint agency commitments (eg. Waste collection targets achieved by joint planning and/ or funding from concerned agencies)
Key Projects	Key projects and their relevance to control measures (indicated by number) e.g.: Monitoring network plan, public transportation, waste management, industrial emissions monitoring, clean fuel plan, etc.) Specific sources of funding
Expected impacts	Achieve interim targets as per plan to have air quality as per NAAQS

State Action Plan is expected to be a comprehensive document comprising of integrated state level policies with an aim to aid air pollution mitigation measures across the state. A suggested framework for drafting the State Action Plan based on the aforementioned components is detailed below:

2.2.1 Topography & Geography of the State - Air pollution is not restricted to geopolitical boundaries; pollutants can travel long distances. Air pollution depends upon meteorology, topography & land use patterns. Dispersion of air pollution occurs in both the vertical and horizontal directions. It is primarily driven by wind speed and direction, but can be influenced by topography as well. In regions with flat topography, air can move freely, dispersing pollutants and reducing the concentration of pollutants. However, in areas with complex topography, such as valleys and mountains, air movement can be restricted. Unfavourable meteorological conditions may also result in accumulation of pollutants in certain areas. Scientific data and information may be used for assessing the impact of these factors

on Air Quality for development of action plan. SAP may also incorporate specific actions during unfavourable meteorological conditions

2.2.2 Regional Planning, Airshed & Coordination Mechanism - Similar to the city air action plan prepared by non-attainment cities, it is expected that the State Government will make endeavours to promote regional action planning by Urban/Rural areas apart from non-attainment cities for improvement in their respective air quality.

A comprehensive regional plan needs to be formulated incorporating the inputs from the regional source apportionment studies & available information of emissions from various sectors. Regional Airshed approach may be adopted by the State in the preparation of State Action Plan. Timeline, Departments and Fund sources for each of the activities identified in State Action Plan need to be detailed out in the plan document. List of Activities which need to be discussed and get implemented by neighbouring States in the same Air shed also needs to be mentioned. Co-ordination committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level need to be shared.

2.2.3 Identification of prominent air polluting sources - Inventory of air pollution sources in the State/UT including hotspots or areas of concern pertaining to air pollution should be carried out.

2.2.4 Inputs from Stakeholders consultation process - Since the collaborative and participatory approach involving relevant different Department, Agencies, Local bodies and other Stakeholder with focus on all sources of pollution form the crux of the Programme, extensive consultation with all the relevant stakeholders forms the foundation for formulation of the State Action Plan. The first draft of the State Action Plan document formulated by the State Government on the basis of available background information may be shared with various stakeholders for comments. In addition to significant inputs from government bodies/agency/department, various national/ international best practices may also be solicited from experts during these consultations. The draft State Action Plan may be accordingly amended on the basis of available inputs from these consultations and meetings before finalization.

2.2.5 Target & Goals - States are encouraged to set targets to achieve desired air quality in future in consonance with National targets as well as those set by non-attainment cities within them. The base year for comparison of concentration also needs to be mentioned. The plan should include monitorable and verifiable interim emission reduction targets. This will ensure continuous and timely implementation of actions. The overall target should be achieving National Ambient Air Quality Standards (NAAQS).

2.2.6 Required Policy Interventions - State and Union Govt. policies for actions requisite for improvement of air quality and its adoption and Implementation need to be mentioned in SAP. Regulations or amendments in existing regulations for strict enforcement of the actions needs to be shared.

2.2.7 Development of the Action Plan - Steps, time frame participants and process may be indicated. State Action Plan should have participatory approach of all agencies with planning linked to policy and programs of various govt. departments. Holistic and phased approach may be adopted to reduce stress in the existing system and to achieve sustainable results. Expected impacts with analysis of cost and feasibility analysis may be undertaken for development of State Action Plan.

2.2.8 Role & Responsibilities - State Action Plan preparation responsibilities rest with the State Environment Department/State Pollution Control Board/Pollution Control Committee which include responsibility and sectoral measures assigned to various Dept. such as Policy implementation on EVs and EV infrastructure.

2.2.9 Monitoring Mechanism - The State Government may use the State Action Plan module within PRANA to share and monitor the progress w.r.t. State Action Plan periodically. Already the module has features to upload PDF copies of the State Action Plan, Theme specific activities/action plan, timeline for completion, target (coverage/percentage), financial implication and quarterly progress sharing options.

2.2.10 Source Specific Actions - With multiple agencies involved at various levels of implementation, State action plans are required to be prepared by identifying remedial actions for different air polluting sources of the state. Various policy initiatives and Schemes of Union Govt. may be taken in to consideration for implementation of SAP. However, State/UT may include/modify any source specific actions as suitable to the State's capabilities and requirements/circumstances.

Major source specific actions proposed under State action plans and possible implementation indicator examples are:

S. No.	Action	Indicative Actions
1	Industrial Emissions	<ul style="list-style-type: none"> • Policy for permitting new industries in Critically Polluted Areas (CPAs). • Guidelines for laying gas distribution network for Industries.

		<ul style="list-style-type: none"> • Policy for replacement of heavy oil (e.g., furnace oil, diesel etc.) based industries to alternate energy sources (CNG/ PNG/ Electricity). • Policy for restriction on usage of Pet coke for industrial use. • Rules and Regulations on uninterrupted power supply in State/ UT. • Policy for use of DG sets. • Policy regarding installation of CAAQMS based on the emission potential or capacity of air polluting industries. • Mechanism to be devised for expansion of OCEMS to air polluting industries are not covered currently (such as emission from utility stacks in 17 categories, etc.). • Mechanisms to control fugitive emissions sources. • Regulations for conversion of brick kilns to clean technologies. • Regulations for Emission Trading Scheme (ETS). • Policy to set up e-waste recycling unit in industrial areas in compliance with e-Waste Management Rules. • Number of industries in the State/UT complying emission standards. • Inventory of fuel consumed in the industries (type and quantity). • Shifting of industries/ commercial units to gaseous fuels (CNG/ PNG/ CBG • Any other Policy / Rules/ Standards/ Guidelines pertaining to industrial emissions.
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2	Vehicular Emissions	<ul style="list-style-type: none"> • Notification for phasing out old vehicles (Commercial: 10 years; Private: 15 years). • Policy for scrapping old vehicles. • Policy/ Plan for Li-battery waste management from scrapped vehicles. • Policy / Scheme for Eco- Friendly Mass Rapid Transport Systems. • Policy for augment e-vehicles. • Notification and enforcement of PUC norms • Online monitoring of PUC implementation. • Mechanism for centralized record maintenance of PUC checks, certification and cross check by the concerned transport authorities to be incorporated. • Construction of bypass / ring roads. • Re-filling Stations retrofitted with Vapor Recovery System. • Incentive of setting up R&D facilities related to EVs. • Any other Policy / Rules/ Standards/ Guidelines pertaining to vehicular emissions.
3	Construction & Demolition Waste and Road Dust Management	<ul style="list-style-type: none"> • Policy for development of projects/ plants for C&D waste management. • Policy for use of C&D waste in laying and construction of State highways. • Demand creation for C& D waste and alternative use of C& D waste materials. • Schemes for development of green belt/ open spaces and street sides greening on State highways. • Penalty provisions for non-compliance of C&D waste management rules at construction sites. • Maintenance, repair and paving of State highways. • Monitoring of road dust especially in and around hotspot areas and in the vicinity of State highways. • Mechanism for development and maintenance of road infrastructures for industrial states and clusters.

		<ul style="list-style-type: none"> • Any other Policy / Rules/ Standards/ Guidelines pertaining to C&D waste and Road dust management. • C&D waste processing plants. • Any other activity/ project pertaining to C&D waste and Road dust management
4	Emissions from burning of waste	<ul style="list-style-type: none"> • Enforcement of municipal solid waste (MSW) management Rules. • Policy for MSW management. • Policy for legacy waste management at dumpsites. • Policy for development and Construction of Waste to Energy Plants Waste to Energy Plants Waste Collection and Segregation status in the city (%). • Material Recovery Facility. • Waste to Energy and Waste to Compost plants. • Control open burning of MSW. • Any other activity/ project pertaining to MSW Management
5	Emissions due to burning of agro residues	<ul style="list-style-type: none"> • In-situ treatment of biomass residues for management of stubble burning • Ex-situ treatment of biomass residues for management of stubble burning • Biomass projects with respect to the hotspots of crop residue burning • Use of biomass / crop residue based pellets mass blending with coal and its co-firing in thermal power plants with blending ratio which needs no modification in boilers • Policy for supply chain mechanism for in-situ and ex-situ management of stubble • Supply chain for crop residues to cow shelters. • Development of effective protocol for monitoring of fire incidents including crop area consideration and crop fire area data. • Collaboration with ISRO and preparation of Satellite based maps for monitoring of fire incidence.

		<ul style="list-style-type: none"> Any other scheme/ program that may help in reducing air pollution.
6	Emissions from Household and Commercial establishments	<ul style="list-style-type: none"> Schemes for use of LPG/ PNG for cooking fuels. Amendments to the building by-laws for “Indoor air quality management”. Implementation of policies aiming for conversion of conventional fuels to cleaner fuels in commercial establishments. Incentive measures to switch over to cleaner fuels. Any other Policy / Rules/ Standards/ Guidelines pertaining to Household emissions.

2.2.11 Additional Actions:

- Augmenting & Strengthening of Air Quality Monitoring Network:**

The State needs to detail out action plan to augment and strengthen Air Quality Monitoring Network across the state in ensuring a comprehensive and reliable database. Monitoring needs be reassessed for augmenting the monitoring network adopting optimum blending of various techniques such as manual, continuous and use of satellite-based information etc. They may list out utilization plan for resources such as NAMP fund or their own state funds for installation and maintenance of air quality monitoring network.

- Air Quality Forecasting:**

The Air Quality Forecasting System (AAQFS) as a state-of-the-art system which forecasts the following day’s air quality is being envisaged. The meteorological and emissions information is used s to forecast air pollution daily and also expected air pollution exigencies.

Currently, Indian Institute of Tropical Meteorology (IITM), Pune, under the Ministry of Earth Sciences (MoES), is the apex body, which runs the System of Air Quality and Weather Forecasting and Research (SAFAR) as a programme to forecast air pollution trends. States may plan for an air quality forecasting system in arrangement with institutions as part of the State Action Plan.

- **Air Quality Data and Information System:**

Air information system may be set up at the state level, which will be responsible for creating a dashboard, data analysis, interpretation, dissemination, issuing bulletins, keeping track of international developments, and bringing out policy updates. This may be set up with the assistance of the IITs, IIMs, and other universities and research organizations involved in such studies. The Government of India is implementing the National Action Plan on Climate Change (NAPCC), wherein various institutes are engaged under National Communication (NATCOM). Relevant institutes from NATCOM list can be utilized for setting up such centres. Plan accordingly for setting up of these centres needs to be formulated as part of the State Action Plan.

- **Institutional Strengthening:**

Institutional Strengthening is an important pillar for effective roll-out of air pollution mitigation strategy. State Action Plan need to list out action plan for institutional strengthening by focussing on a) Public awareness and education and b) Training and capacity building measures required to be undertaken to achieve the goal.

- **Afforestation & Green Cover:**

States need to list out action plan for plantation initiatives at pollution hot spots in the cities/towns may be undertaken under the National Mission for Green India (GIM), Nagar Van Yojana etc. Any other policy measures or activities planned to be undertaken for afforestation and development of green areas also need to be shared with target, timelines and financial implications.

- **Public grievance redressal mechanism at State Level:**

Similar to the non-attainment cities, States may implement a centralised public grievance redressal mechanism (web portal/app based) at the state level. States are expected to list out action plan for the same. It shall also include mechanism to address and dispose grievances in 24-48 hours by the concerned Department.

- **Hotspots of air pollution:**

Hotspots with respect to air pollution (such as stubble burning, illegal waste burning, unauthorised operations, cluster activities, forest fires etc.) should be identified and localised action plan for mitigation of the same should be prepared.

- Categorization of industries zones red, orange, and green sectors has already been implemented so states may choose to permit or ban an industry depending on the state of the environment in their state or zones, for example- in TTZ some industries are banned. A similar strategy could be adopted by other states.
- State Action plan may further dwell upon other relevant action points as per need and requirement of the respective state.

2.3 Timeline & Budget

The State should also mention overall and action wise timelines and budget required for implementation along with responsible authority/department. AQMC may quantify required finances/funding for implementation of SAP through mobilisation of funds through convergence of Central and State Schemes.

Further, private financing and grants may be explored. SAP may also include the climate co-benefits in terms of reduction of CO2 equivalent to attract more investments from financial institutions and private organisations. Finance Dept. to allocate specific budget for implementation of SAP.

2.4 Review & Approval Mechanism

AQMC under chair of Principal Secretary, Environment to prepare SAP and to be approved by Steering Committee under chair of Chief Secretary.

AQMC to monitor the implementation periodically and report to Steering Committee which will review the progress of implementation.

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTHERN ZONE)
CHENNAI**

Original Application No. 159 of 2021(SZ)

IN THE MATTER OF:

**Kankana Das,
Kolkata**

... Applicant

Versus

**Union of India,
Through Secretary,
MoEF&CC and Ors.**

... Respondent(s)

**STATUS REPORT FILED ON
BEHALF OF CENTRAL POLLUTION
CONTROL BOARD (CPCB)**

Advocate P. Jayalakshmi

COUNSEL FOR CPCB

Item No.03:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No. 159 of 2021 (SZ) &
I.A. No.47 & 48 of 2024 (SZ)**

IN THE MATTER OF:

Kankana Das, Kolkata

... Applicant(s)

Versus

Union of India,
Through Secretary,
MoEF&CC and Ors.

...Respondent(s)

Date of hearing: 09.05.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

Mr. Ritwick Dutta.

For Respondent(s):

Mr. Meyyappan represented
Mrs. Me. Sarashwathy for R1.
Mr. D.S. Ekambaram a/w.
Mrs. P. Jayalakshmi for R2.
Dr. D. Shanmuganathan for R3.
Mr. S. Sai Sathya Jith for R4.
Mr. Darpan K.M. for R5.
Mrs. H. Yasmeeen Ali for R7.

Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R8.
Mr. Ramesh Sanjay represented
Mrs. Madhuri Donti Reddy for R9 & R10.
Mr. G. Vignesh represented
Mr. E.K. Kumaresan for R11.
Mrs. Niveditha S Menon represented
Mrs. V.K. Rema Smrithi for R12.

ORDER

1. The status report dated 14.03.2024 of the Central Pollution Control Board (CPCB) is filed.
2. The report states that the CPCB had framed the common guideline for preparation of the State Action Plan based on the indicative template shared by the MoEF&CC and also incorporating the topographical and geographical conditions of the States/Union Territories. The same was submitted to the MoEF&CC and concurrence was received on 12.03.2024.
3. The learned counsel appearing for the applicant also agreed with the status report and only insisted that for the implementation of the same, some timeline may be fixed.
4. Regarding the timeline and budgetary also, the CPCB's guideline for preparation of the State Action plan has given a provision in Para 2.3. As already mentioned that it depends upon the budget allotment for implementation, we direct the individual State PCBs and the PPCC to file their respective reports regarding the timeline required to implement the guidelines.

5. Let the matter be listed on 30.07.2024.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.159/2021 (SZ),
I.A. Nos.47 & 48/2024 (SZ)
09th May, 2024. Mn.





केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

EMAIL

CM-13013/56/2021-LAW-HO-CPCB-HO

13.06.2024

To,

The Member Secretaries
State Pollution Control Boards /PCCs
(As per list)

**Subject: Hon'ble NGT Order dated 09.05.2024 in the matter of OA No. 159 of 2021 (SZ)
-Guidelines for preparation of State Action Plan for clean air - reg.**

Sir,

This has reference to Hon'ble NGT Order dated 09.05.2024 in the matter of Original Application No. 159 of 2021(SZ) (*copy enclosed for ready reference*) regarding formulation of State Action Plan for clean air by States/UTs.

In this regard, CPCB has prepared "Guidelines for preparation of State Action Plan" based on the indicative template shared by the MoEF&CC and also incorporating the topographical and geographical conditions of the States/Union Territories.

It is understood that States/UTs are in the process of formulating / revising respective State Action Plans (SAP) for clean air.

Accordingly, SPCBs/PCCs are requested to prepare/revise respective State Action Plans for clean air as per the guidelines prepared by CPCB (*copy enclosed for ready reference*). Copy of the approved SAP may also be submitted to CPCB.

This issues with approval of the Competent Authority.

Yours faithfully,

P. Agarwal
(Director & Head AQM)

Encl.: As above

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Copy to:

1. Additional Secretary, CP, MoEFCC
Indira Paryavaran Bhawan
Jor Bagh, Aliganj, New Delhi- 11003

for kind information please

2 Principal Secretaries-Environment
All States/UTs

for kind information please


P. Agarwal

List:

1. The Member Secretary,
Andhra Pradesh Pollution Control Board
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada - 520 010
2. The Member Secretary
Assam Pollution Control Board,
Anuradha Cinema Complex,
Maniram Dewan Rd, New Guwahati Railway Colony
Bamunimaidan, Guwahati, Assam- 781021
3. The Member Secretary
Bihar State Pollution Control Board
Parivesh Bhawan, Plot No. NS-B/2
Paliputra Industrial Area
Patliputra, Patna (Bihar) – 800010
4. The Member Secretary
Chandigarh Pollution Control Committee
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Ground Floor, Sector - 19 B, Chandigarh – 160019
5. The Member Secretary
Chhattisgarh Environment Conservation Board
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6. The Member Secretary
Delhi Pollution Control Committee
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7. The Member Secretary
Gujarat State Pollution Control Board
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Gandhinagar-382010
8. The Member Secretary
Himachal Pradesh State Pollution Control Board
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New Shimla – 171009, Himachal Pradesh
9. The Member Secretary
Haryana State Pollution Control Board
C-11, Sector-6, Panchkula, Haryana-134109
10. The Member Secretary
J&K State Pollution Control Board, Parivesh Bhawan,
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Jammu (J&K)-180006

11. The Member Secretary
Jharkhand State Pollution Control Board
T.A Building, HEC Campus, P.O. Dhurwa
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12. The Member Secretary
Karnataka State Pollution Control Board
Parisara Bhavan, 49,4th & 5th Floor
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13. The Member Secretary
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14. The Member Secretary
Madhya Pradesh State Pollution Control Board
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Bhopal, Madhya Pradesh – 462016
15. The Member Secretary
Maharashtra State Pollution Control Board
Kalpataru Point, 3rd& 4th floors
Sion Matunga Scheme Road No. 6
Opp. Cine Planet, Sion Circle, Sion (E),
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16. The Member Secretary
Meghalaya State Pollution Control Board
Arden, Lumpynggad, Shillong
Meghalaya – 793014
17. The Member Secretary
Nagaland State Pollution Control Board
Signal Point, Dimapur,
Nagaland – 797112
18. The Member Secretary
Odisha State Pollution Control Board
Paribesh Bhawan
A-118, Nilakanta Nagar, Unit –VIII,
Bhubaneshwar – Odisha – 751012
19. The Member Secretary
Punjab State Pollution Control Board
Vatavaran Bhawan, Nabha Road, Patiala-147001
20. The Member Secretary
Rajasthan State Pollution Control Board
A-4 Institutional Area, Jhalana Dungri
Jaipur, Rajasthan – 302004
21. The Member Secretary
Tamil Nadu State Pollution Control Board
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Chennai, Tamil Nadu – 600032

22. The Member Secretary
Telangana State Pollution Control Board
Paryavaran Bhavan
A-3, Industrial Estate, Sanath Nagar,
Hyderabad, Telangana - 500 018
23. The Member Secretary
U.P. Pollution Control Board
3rd Floor, PICUP Bhawan, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 020
24. The Member Secretary
Uttarakhand Pollution Control Board
Gaura Devi Bhawan, 46 B IT Park Sahastradhara,
Dehradun, Uttarakhand-248001
25. The Member Secretary
West Bengal State Pollution Control Board
Paribesh Bhavan, Building, No.10-A,
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26. The Member Secretary
Arunachal Pradesh State Pollution Control Board
'Paryavaran Bhavan', Yupla Road,
Pappu Nallah,
Naharlagun – 791110
27. The Member Secretary
Goa State Pollution Control Board, Nr. Pilerne Industrial Estate
Opp. Saligao Seminary,
Saligao – Bardez, Goa – 403511
28. The Member Secretary
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29. The Member Secretary
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Manipur -795004
30. The Member Secretary
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31. The Member Secretary
Tripura State Pollution Control Board
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Agartala, West Tripura - 799006, Tripura

32. The Member Secretary
Andaman & Nicobar Islands Pollution Control Committee
Department of Science & Technology
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33. The Member Secretary
Pollution Control Committee, Dadra and Nagar Haveli and Daman and Diu
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Nani Daman, Daman – 396210
34. The Member Secretary
Lakshadweep Pollution Control Committee
Lakshadweep Administration
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Kavarati – 682555, Lakshadweep
35. The Member Secretary
Puducherry Pollution Control Committee
Department of Science, Technology & Environment
Housing Board Complex,
3rd floor, Anna Nagar, Pondichery – 600 005
36. The Member Secretary
Sikkim State Pollution Control Board
State land Use & Environment Cell
Govt. of Sikkim, Deorali,
Gangtok, Sikkim-737102

Copy to:

1. Additional Secretary, Control of Pollution
Ministry of Environment Forests & Climate Change
Indira Paryavaran Bhawan,
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2. Principal Secretary, Environment
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3. Additional Chief Secretary, Environment
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5. Principal Secretary, Environment
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11. Commissioner Secretary, Environment
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13. Principal Secretary, Environment
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14. Principal Secretary, Environment
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Madhya Pradesh – 462001
15. Principal Secretary, Environment
Govt. of Maharashtra
Environment Department
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16. Additional Chief Secretary, Environment
Govt. of Meghalaya
Additional Secretariat, Shillong
Meghalaya – 793001
17. Principal Secretary, Environment
Govt. of Nagaland
New Secretariat, Kohima,
Nagaland – 797001
18. Additional Chief Secretary, Environment, Govt. of Odisha
Aranya Bhawan, Chandrasekharapur
Bhubaneswar, Odisha - 751023
19. Principal Secretary, Environment
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20. Additional Chief Secretary, Environment
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SSO Building, Jaipur, Rajasthan – 302006
21. Principal Secretary, Environment
Govt. of Tamil Nadu, Environment and Forests Department
Secretariat, Chennai
Tamil Nadu – 600009

22. Special Chief Secretary, Environment
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Telangana Forest Department
Aranya Bhavan, Saifabad
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23. Principal Secretary, Environment
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24. Principal Secretary, Environment
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25. Additional Chief Secretary, Environment,
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26. Principal Secretary, Department of Forests,
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27. PCCF and Principal Secretary (Forest)
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Government of Mizoram, Secretariat, Aizawl- 796001
28. Additional Chief Secretary,
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29. Director, Environment
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30. Secretary, Forest and Environment Department,
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Forest Secretariat, Deorali – 737102
Gangtok, East Sikkim
31. PCCF and Principal Secretary,
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Government of Arunachal Pradesh
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32. Secretary
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33. Secretary, Environment
Department of Sc & Technology
HJ6M, 96 P, Kavaratti, Lakshwadeep - 682555
34. Department of Environment & Forest
Office of the Deputy Conservator of Forest, Daman, Fort Area,
Post Office Moti Daman
Daman & Diu (U.T.)
Pin 396220
35. Secretary, Environment
Civil Secretariat, Leh, Ladakh 194101
36. Deputy Conservator & Forests
Forestry & Wildlife
Mullaiyagam Forest Campus
Cuddalore Road, Puducherry 605004
37. Principal Secretary
UT of Andaman & Nicobar Islands
Secretariat, Port Blair, Andaman 744101

EMAIL/SPEED POST

CM-13013/56/2021-LAW-HO-CPCB-HO

27.02.2025

To,

The Principal Secretaries-Environment
(As per list)

Madam/Sir,

Subject: Compliance in the matter of Hon'ble NGT Order dated 11.12.2024 in OA No. 159 of 2021 (SZ) - Implementation of State Action Plan for clean air - reg.

This has reference to Hon'ble NGT order dated 11.12.2024 in the matter of OA No. 159 of 2021, regarding submission of approved State Action Plan (SAP) and its implementation.(Order enclosed)

In compliance to Hon'ble NGT Directions, *Guidelines for Formulation of State Action Plan* were prepared by CPCB and shared with the States/UTs to prepare the SAPs. (Copy of the guidelines is enclosed).

As per clause 2.4 of the guidelines, state level Air Quality Monitoring Committee (AQMC) chaired by Principal Secretary, Environment has been prescribed *to monitor the implementation periodically and report to Steering Committee which will review the progress of implementation.*

Based on the SAP received from respondent SPCBs/PCC, a meeting was convened by CPCB on February 14, 2025 with the respective respondent SPCBs/PCC, to discuss submitted SAPs and its implementation. (Minutes of the meeting are enclosed)

As discussed in the meeting, all respondent SPCBs/PCC have been requested to start implementation of submitted SAP through state level AQMC in their respective States/UT with immediate effect, along with further strengthening of SAP by incorporating the suggestions provided by CPCB during the aforesaid meeting.

In view of above, it is requested to kindly monitor the implementation of State action plan periodically and for further review by the respective Steering Committee.

Yours faithfully,



Bharat Kumar Sharma
(Member Secretary)

Encl.: As above

o/c

4

List:

1. Principal Secretary, Environment
Govt. of Andhra Pradesh
4th Block, Ground Floor
A.P Secretariat Office
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2. Principal Secretary, Environment
Govt. of Karnataka
Forest, Environment and Ecology Department
Karnataka Government Secretariat
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M. S. Building, Bangalore - 560001
3. Principal Secretary, Environment
Govt. of Tamil Nadu,
Environment and Forests Department
Secretariat, Chennai
Tamil Nadu – 600009
4. Special Chief Secretary, Environment
Govt. of Telangana
Telangana Forest Department
Aranya Bhavan, Saifabad
Hyderabad – 500004
5. Secretary, Environment Department
Govt. of Kerala
Directorate of Environment & Climate Change (DoECC)
4th Floor, K.S.R.T.C Bus Terminal
Thampanoor, Thiruvananthapuram – 695001
6. Commissioner-cum-Secretary to Government
Government of Puducherry
Forestry & Wildlife, Chief Secretariat,
Goubert Avenue, Puducherry - 605 001

Copy to:

1. Additional Secretary, CP-Division,
The Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhawan
Jor Bagh, Aliganj, New Delhi- 11003 :for kind information please
2. The Member Secretary,
Andhra Pradesh Pollution Control Board
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada - 520 010 :for kind information and
necessary action, please
3. The Member Secretary
Karnataka State Pollution Control Board
Parisara Bhavan, 49,4th & 5th Floor
Church Street, Bangalore-560001 :for kind information and
necessary action, please

4. The Member Secretary
Tamil Nadu State Pollution Control Board
No. 76, Mount Salai, Guindy,
Chennai, Tamil Nadu – 600032
:for kind information and
necessary action, please
5. The Member Secretary
Telangana State Pollution Control Board
Paryavaran Bhavan
A-3, Industrial Estate, Sanath Nagar,
Hyderabad, Telangana - 500 018
:for kind information and
necessary action, please
6. The Member Secretary
Kerala State Pollution Control Board
Plamoodu Junction, Pattam Palace P.O.
Thiruvananthapuram – 695004, Kerala
:for kind information and
necessary action, please
7. The Member Secretary
Puducherry Pollution Control Committee
Department of Science, Technology & Environment
Housing Board Complex,
3rd floor, Anna Nagar, Pondichery – 600005
:for kind information and
necessary action, please

(Bharat Kumar Sharma)

4

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH
CHENNAI**

Original Application No. 159 OF 2021 (SZ)

IN THE MATTER OF:

Kankana Das

... Applicant

Versus

Union of India and others

... Respondents

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**Place: Chennai
Date: 27.02.2024**

Counsel for CPCB



H.D. Varalaxmi

Deponent

H.D. VARALAXMI

Regional Director
CENTRAL POLLUTION CONTROL BOARD
Regional Directorate (Chennai)
MoEF & CC, Govt. of India
2nd Floor, 40-E, BSNL Building, TVK Industrial Estate,
CIPET Road, Guindy, Chennai - 600032

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH
CHENNAI**

Original Application No. 159 OF 2021 (SZ)

IN THE MATTER OF:

Kankana Das

... Applicant

Versus

Union of India and others

... Respondents

Status Report filed by Central Pollution Control Board in compliance of Hon'ble NGT Southern Zone Order dated 11.12.2024 in the matter of Kankana Das, Kolkata Vs UOI and others (OA No. 159/2021)

Vide order dated 11.12.2024 in the matter of OA No.159 of 2021, the Hon'ble NGT (SZ), Chennai directed as follows:

Para 7: Therefore, we direct all the SPCBs/PCCs to get approval of the SAP from the Steering Committee and forward the same to the CPCB on or before 31.01.2025, failing which, the same will be accepted by the CPCB only on payment of cost of Rs. 1,00,000/- (Rupees One Lakh only) for each of the SPCBs/PCCs.

Para 8: Upon receiving the SAPs from the SPCBs/PCCs, the CPCB has to collate all the SAPs, bring out the guidelines and implement the same for improving air quality. If the CPCB fails to do the same before 28th February 2025, the Member Secretary of the CPCB will be directed to be present before us.



H.D. Varalaxmi
H.D. VARALAXMI
Regional Director
CENTRAL POLLUTION CONTROL BOARD
Regional Directorate (Chennai)
MoEF & CC, Govt. of India
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CIPET Road, Guindy, Chennai - 600032

1.0 Status:

In compliance to Para 7 of the order, SPCBs/PCC of Karnataka, Kerala, Tamil Nadu, Telangana & Puducherry have submitted their duly approved State Action Plan (SAP) on or before 31.01.2025.

Andhra Pradesh Pollution Control Board (APPCB) submitted SAP prepared by state level Air Quality Monitoring Committee (AQMC) on 31.01.2025, however the plan was not approved by the Steering Committee, chaired by the Chief Secretary of Andhra Pradesh. CPCB communicated in this regard vide letter dated 10.2.2025 to Andhra Pradesh Pollution Control Board to pay requisite amount to CPCB. The payment of cost of Rs. 1,00,000/- (Rupees One Lakh only) has not yet been received by CPCB. Further, APPCB submitted duly approved SAP on **24.02.2025**. (Copy of CPCB letter dated 10.2.25 is enclosed at **Annexure-I**)

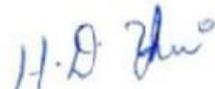
The detailed submission of status of SAP is placed at **Annexure - II**.

2.0 Action taken by CPCB:

In compliance to Para 8 of the order, it is submitted that CPCB has framed *Guidelines for formulation of State Action Plan* (in compliance of Hon'ble NGT SZ order dated 29.11.2023) which includes "Implementation of the Action Plan" as a component of SAP. The implementation components include Monitorable targets, Monitoring and evaluation, Institutional arrangements (enforcement procedures, roles and responsibilities) and Steps, working periods, timeline.

Further, the guidelines outline role of state level Air Quality Monitoring Committee (AQMC) chaired by *Principal Secretary, Environment Department* and Steering Committee under chair of Chief Secretary to monitor and review the implementation. In this regard, para 2.4 of the guidelines stipulates that "AQMC to monitor the implementation periodically and report to Steering Committee which will review the progress of implementation".




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The said "Guidelines for Formulation of State Action Plan" has also been taken on record by the Hon'ble Tribunal during proceeding held on 09/5/2024. Copy of the order dated 09/5/2024 of the Hon'ble NGT in this regard is given at **Annexure-III**

Further, as per Section 17 (1) (a) of *The Air (Prevention and Control of Pollution) Act, 1981*, it is one of the function of State Board *to plan a comprehensive programme for the prevention, control or abatement of air pollution and to secure the execution thereof.*

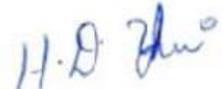
CPCB convened a meeting with the respondent SPCBs/PCC (i.e. State Pollution Control Boards of Andhra Pradesh, Telangana, Karnataka, Tamil Nadu, Kerala and Puducherry Pollution Control Committee) on 14.02.2025 to discuss the status and implementation of SAPs. (Minutes of Meeting placed at **Annexure -IV**).

Some of outcomes of the meeting are as follows:

- States/UT to start implementation of the activities mentioned in the approved SAP with immediate effect.
- States/UT to simultaneously work on further strengthening of the plan, considering CPCB observations, incorporation of the policies requiring formulation/amendments by State/UT governments, etc.
- States/UT may convene a meeting among neighbouring States/UT to work on regional planning and trans-boundary air quality issues. In case of any unresolved issues, they may write to CPCB/MoEFCC.

While communicating minutes of the meeting held on 14.02.2025, vide letter dated 25.2.2025 CPCB asked the aforesaid six respondents SPCBs/PCC to start implementation of submitted SAP in their respective States/UT with immediate effect, along with further strengthening of SAP by incorporating the gaps/suggestions provided by CPCB during the aforesaid meeting. (Copy of CPCB letter dated 25.2.2025 is placed at **Annexure -V**)




H.D. VARALAXMI
Regional Director
CENTRAL POLLUTION CONTROL BOARD
Regional Directorate (Chennai)
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CIPET Road, Guindy, Chennai - 600032

Further, CPCB vide letter dated 27.02.2025 communicated Principal Secretary- Environment Department of all the aforesaid six respondents States/UT to monitor the implementation of State Action Plan periodically and report to the respective Steering Committee for review. (Copy of CPCB letter dated 27.02.2025 is placed at **Annexure -VI**)

It is humbly submitted that improvement in SAP is a continuous process which the state level AQMC may undertake from time to time under the approval of Steering Committee chaired by Chief Secretary.

In view of above submission and in accordance with Section 17 (1) (a) of the *Air (Prevention and Control of Pollution) Act, 1981* and the above mentioned CPCB's *Guidelines for Formulation of State Action Plan*, it is humbly submitted that the State level AQMC may monitor the implementation of SAP periodically and report to Steering Committee under chair of Chief Secretary which will review the progress of implementation.

Place: Chennai
Date: 27.02.2025



H.D. Varalaxmi
H.D. VARALAXMI
Regional Director
CENTRAL POLLUTION CONTROL BOARD
Regional Directorate (Chennai)
MoEF & CC, Govt. of India
2nd Floor, 40-E, BSNL Building, TVK Industrial Estate,
CIPET Road, Guindy, Chennai - 600032



EMAIL/SPEED POST

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

To,

10.02.2025

The Member Secretary,
Andhra Pradesh State Pollution Control Board
D.No. 33-26-14 D/ 2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalmvari Street,
Kasturibaipet, Vijayawada-520010
Andhra Pradesh

**Subject: Hon'ble NGT order dated 11.12.24 in the matter of OA No. 159 of 2021 (SZ)-
State Action Plan for clean air-reg.**

Sir,

This is in reference to Hon'ble NGT order dated 11.12.24 in the matter of OA No. 159 of 2021(SZ) and CPCB letter no. CM-13013/56/2021-LAW-HO-CPCB-HO dated 23.12.2024 regarding submission of approved State Action Plan (SAP) for clean air as per the Guidelines prepared by CPCB.

Hon'ble NGT, in its order dated 11.12.2024, directed respondent SPCBs/PCCs of Tamil Nadu, Kerala, Karnataka, Telangana, Andhra Pradesh, and Puducherry as follows:

Para 7: Therefore, we direct all the SPCBs/PCCs to get approval of the SAP from the Steering Committee and forward the same to the CPCB on or before 31.01.2025, failing which, the same will be accepted by the CPCB only on payment of cost of Rs. 1,00,000/- (Rupees One Lakh only) for each of the SPCB/PCCs.

In this regard, it is informed that Andhra Pradesh has submitted SAP on 31.01.2025 but it is not approved by Steering Committee.

Andhra Pradesh PCB is requested to submit SAP duly approved by Steering Committee along with requisite amount as mentioned in the **para 7** of Hon'ble NGT order.

This issues with approval of the Competent authority.

Yours faithfully

(P. Agarwal)
Director & Head AQM

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट /Website: www.cpcb.nic.in

Encl: as above

1. Additional Secretary, CP Division,
MoEFCC
Indira Paryavaran Bhawan
Jor Bagh, Aliganj, New Delhi – 11003

: for kind information please

2. The Special Chief Secretary
Andhra Pradesh Forest Department
Government of Andhra Pradesh
4th Block, 1st Floor, Room No: 268, A.P Secretariat Office,
Velagapudi.

: for kind information please



(P. Agarwal)

Annexure - II**Detailed submission status of State Action Plans:**

Sr. No.	State/UT	Approved SAP receiving date	Preparation by AQMC	Approval by Steering Committee
1	Andhra Pradesh	24.02.2025 (Annexure A)	Yes	Yes
2	Karnataka	28.01.2025 (Annexure B)	Yes	Yes
3	Tamilnadu	31.01.2025 (Annexure C)	Yes	Yes
4	Telangana	28.01.2025 (Annexure D)	Yes	Yes
5	Kerala	29.01.2025 (Annexure E)	Yes	Yes
6	Puducherry	31.01.2025 (Annexure F)	Yes	Yes

Item No.03:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No. 159 of 2021 (SZ) &
I.A. No.47 & 48 of 2024 (SZ)**

IN THE MATTER OF:

Kankana Das, Kolkata

... Applicant(s)

VersusUnion of India,
Through Secretary,
MoEF&CC and Ors.

...Respondent(s)

Date of hearing: 09.05.2024.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s):

Mr. Ritwick Dutta.

For Respondent(s):

Mr. Meyyappan represented
Mrs. Me. Sarashwathy for R1.
Mr. D.S. Ekambaram a/w.
Mrs. P. Jayalakshmi for R2.
Dr. D. Shanmuganathan for R3.
Mr. S. Sai Sathya Jith for R4.
Mr. Darpan K.M. for R5.
Mrs. H. Yasmeeen Ali for R7.

Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R8.
Mr. Ramesh Sanjay represented
Mrs. Madhuri Donti Reddy for R9 & R10.
Mr. G. Vignesh represented
Mr. E.K. Kumaresan for R11.
Mrs. Niveditha S Menon represented
Mrs. V.K. Rema Smrithi for R12.

ORDER

1. The status report dated 14.03.2024 of the Central Pollution Control Board (CPCB) is filed.
2. The report states that the CPCB had framed the common guideline for preparation of the State Action Plan based on the indicative template shared by the MoEF&CC and also incorporating the topographical and geographical conditions of the States/Union Territories. The same was submitted to the MoEF&CC and concurrence was received on 12.03.2024.
3. The learned counsel appearing for the applicant also agreed with the status report and only insisted that for the implementation of the same, some timeline may be fixed.
4. Regarding the timeline and budgetary also, the CPCB's guideline for preparation of the State Action plan has given a provision in Para 2.3. As already mentioned that it depends upon the budget allotment for implementation, we direct the individual State PCBs and the PPCC to file their respective reports regarding the timeline required to implement the guidelines.

5. Let the matter be listed on 30.07.2024.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.159/2021 (SZ),
I.A. Nos.47 & 48/2024 (SZ)
09th May, 2024. Mn.



Minutes of meeting regarding Implementation of the State Action Plans (SAPs) as per the order of the Hon'ble NGT (South Zone) in the matter of OA No. 159 of 2021

A meeting to discuss the status & implementation of the State Action Plans (SAPs) prepared by Southern States/UT i.e., Andhra Pradesh, Tamil Nadu, Telangana, Puducherry, Karnataka & Kerala as per the order dated 11.12.2024 of Hon'ble NGT (South Zone) in the matter of OA No. 159 of 2021 was convened on 14.02.2025 under the Chairmanship of the Member Secretary, Central Pollution Control Board (CPCB). The list of participants is annexed in Annexure-I.

At the outset, Member Secretary, CPCB welcomed all the participants and briefed about the agenda of the meeting. Shri Pankaj Agarwal, DH-AQM Division briefed about the SAPs received by SPCBs/PCCs.

Ms. Sakshi Batra, Sc. 'C' presented background of Hon'ble NGT Directions; status of submitted SAPs and detail gap analysis of the submitted plans w.r.t. the approved guidelines for preparation of the SAP. States were further guided on the implementation mechanism and further strengthening of the SAPs as per the guidelines. Copy of presentation attached - Annexure -II)

SPCB/PCC's specific issues and discussions are as follows:

Andhra Pradesh: SAP prepared by AQMC was submitted on 31.01.2025 but it was not approved by Steering committee headed by the Chief Secretary, Andhra Pradesh. APCCB requested for considering the submitted SAP while approved plan by Chief Secretary shall be shared shortly.

Tamil Nadu: TNPCB suggested that a committee with all southern states may be constituted for regional airshed planning and its implementation. Further, TNPCB shared that for air quality forecasting, IITM software will cost about 100 Cr., which seems to be too high and thus requested CPCB for guidance on availing air quality forecasting service.

Karnataka: Karnataka SPCB shared that Source Apportionment (SA) studies have been conducted in 4 non-attainment cities of Karnataka, but it will be a costly and time-consuming process for conducting SA studies in all cities of the states.

Kerala: Kerala SPCB requested for deputation of a consultant since there is no non-attainment city in the State and hence no consultant is deputed under NCAP for the Kerala State.

Puducherry: PPCC reiterated the high infrastructure development cost for air quality forecasting as pointed out by Tamil Nadu SPCB and requested CPCB to look into the matter.

Telangana: The gap/suggestions provided by CPCB will be included in SAP for approval of steering committee. Further, State Board suggested that a regional committee headed by MoEF&CC or CPCB may be constituted for regional airshed planning.

Based on the above discussions, following decisions were taken:

1. As per the directions of Hon'ble NGT, CPCB will present the facts before Hon'ble NGT (SZ) on the date and status of submission of approved SAP by Steering Committee.
2. It was clarified that CPCB has identified the gaps in SAPs based on the approved uniform guidelines, that may help states/UTs to further strengthen the plans. CPCB has no role in the approval of the SAPs as per the Guideline and the plans are submitted after due approval of State Level Steering committee headed by Chief Secretary of the respective States/UT.
3. States/UT to start implementation of the activities as suggested in the CPCB guidelines and approved SAP with immediate effect.
4. States/UT to simultaneously work on further strengthening of the plan, considering CPCB observations, incorporation of policies requiring formulation/amendments by State government, etc.
5. States/UT may convene a meeting among neighbouring states to work on regional planning and transboundary air quality issues. In case of any unresolved issues, they may write to CPCB/ MoEF&CC.
6. Regarding the high cost of the Air quality forecasting software/server by IITM, it was suggested that states may examine and take services of Indian Institute of Tropical Meteorology (IITM) or any other suitable institute instead of software/server procurement from IITM.
7. To identify the major polluting sources, it was suggested that states/UT may conduct the State Level Emission Inventory studies for identifying major sources of air pollution. To begin with major sources and respective clusters may be identified to prioritize the actions.
8. It was suggested that one official/consultant from CPCB-HO may support the Kerala SPCB in this matter and resolve the issues from CPCB-HO.

The meeting ended with thanks to and from the chair.

Annexure I**Members from CPCB:**

1. Shri. Bharat Kumar Sharma, Member Secretary, CPCB
2. Shri. Pankaj Agarwal, Head-AQM Division
3. RD-Chennai Smt. Varlaxmi
4. RD Chennai Shri. Rajkumar
5. RD Bengaluru Shri. JC Babu
6. RD Bengaluru Shri Vivek
7. Ms. Sakshi Batra, Sc. C, CPCB
8. Shri. Sundaram, Sc B, CPCB
9. Shri. V.K. Shukla, Consultant, AQM
10. Shri Satpal, Consultant B
11. Shri. Vipin, Consultant B
12. Shri. Pankaj Jiwrajka, NCAP-PMU, A-PAG

Members from SPCBs:

1. Sh. Lingaraja IFS, Member Secretary, Karnataka SPCB
2. Sh. R. Kannan, Member Secretary, Tamil Nadu SPCB
3. Dr. Sheela A. M., Member Secretary, Kerala SPCB
4. Dr. N. Ramesh, Member Secretary, Puducherry PCC
5. Sh. Shankara Subramanian, Deputy Director labs, Tamil Nadu SPCB
6. Dr. P. Prasad, Chief Engineer, Andhra Pradesh SPCB
7. Smt. Viji karthikeyan, SEO, Karnataka SPCB
8. Sh. Jayaprakash, ASO, Karnataka SPCB
9. Dr. D. Prasad, Senior Environmental Scientist, Telangana SPCB
10. Smt. Jayashree, Environmental Scientist, Telangana SPCB
11. Smt. Lavanya, AES, Telangana SPCB
12. Smt. M. Sreeranjini , JCES, Andhra Pradesh SPCB
13. Ms. Rema T., Consultant B –NCAP, Tamil Nadu-SPCB
14. Sh. Ramakrishna Chinthapalli, Consultant B –NCAP, Telangana SPCB
15. Sh. Naga Prashanth, Consultant B-NCAP, Andhra Pradesh SPCB

February 14th, 2025

Discussion on State Action Plan

(OA No.159 of 2021 related to Andhra Pradesh, Tamil Nadu, Telangana, Puducherry, Karnataka & Kerala)



Central Pollution Control Board

Table of Content

- Background
- Status
- Gap Analysis
- Way Forward

Background (OA No.159 of 2021)

- **Respondent States:** Andhra Pradesh, Tamil Nadu, Telangana, Puducherry, Karnataka & Kerala
- The Hon'ble NGT (SZ), Chennai Vide order dated **29.11.2023** directed:
 - *Central Pollution Control Board to bring out a common guideline for the State Action Plan*
 - The Guidelines were prepared & approved, and shared with all SPCBs/PCCS
- The Hon'ble NGT (SZ), Chennai vide order dated **11.12.2024** directed:
 - *All the SPCBs/PCCs to “get approval of the SAP from the Steering Committee and forward the same to the CPCB on or before 31.01.2025, failing which, the same will be accepted by the CPCB only on payment of cost of Rs. 1,00,000/- (Rupees One Lakh only) for each of the SPCBs/PCCs.”*
 - *CPCB to bring out the guidelines and implement the same*
- The current status regarding submission of Status of SAP is placed as [Annexure - I.](#)

Gap Analysis

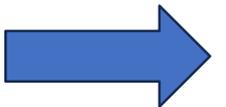
Sr. No.	State/UT	State specific CPCB Observations on SAP	Few Common Observations (missing gaps)
1	Andhra Pradesh	Annexure A	<ul style="list-style-type: none">• Topographical, Geographical and Meteorological data impact on air pollution• Regional Coordination mechanism with neighbouring states for shared pollution sources• Inclusion of monitorable and verifiable emission reduction targets• Cost and Feasibility analysis• Air Quality Forecasting• Budget/Alternative Financing (Private financing and climate co-benefits)
2	Karnataka	Annexure B	
3	Tamilnadu	Annexure C	
4	Telangana	Annexure D	
5	Kerala	Annexure E	
6	Puducherry	Annexure F	

- Implementation of State Action Plan with immediate effect
- Strengthening of State Action Plan
- Periodic Revision of State Action Plan based on new data and changed context – Regional sources; cost benefit analysis etc.

THANK YOU

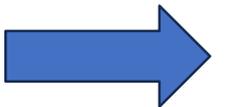
Annexure 1:

Sr. No.	State/UT	SAP receiving date	Preparation by AQMC	Approval by steering committee	Remarks
1	Andhra Pradesh	31.01.2025	Yes	No	Draft SAP prepared by AQMC, shared with CPCB
2	Karnataka	28.01.2025	Yes	Yes	CPCB Observations are Attached in Annexure – A to F
3	Tamilnadu	31.01.2025	Yes	Yes	
4	Telangana	28.01.2025	Yes	Yes	
5	Kerala	23.01.2025	Yes	Yes	
6	Puducherry	31.01.2025	Yes	Yes	



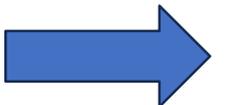
Implementation of State Action Plan (SAP) Page No. 65 Page No: 21

- Implementation of the activities mentioned in the approved SAP with immediate effect
- Inventorization of polluting sources
- Regional Coordination mechanism with neighbouring States – regular interaction; source identification and finding solutions
- AQMC to monitor the implementation of SAP periodically and report to Steering Committee
- Steering Committee to review the progress of SAP implementation
- The activities identified under State Air Action Plan to be prioritised on short-, medium- and long-term basis
- Focus on Monitorable targets and timelines



Strengthening of State Action Plan

- SAP may incorporate CPCB's observations.
- SAP may further dwell upon other relevant action points as per need and requirement of the respective state.
- Identification and incorporation of policies requiring formulation/amendments by State Government for effective implementation of State Air Action Plan.



Observations on Andhra Pradesh SAP

APPCB need to submit SAP duly approved by Steering Committee, chaired by Chief Secretary, A.P.

SL No	Components of SAP	Inclusion	Remarks
1	Topography & Geography of the State	Partial	<ul style="list-style-type: none">While SAP has captured basic Topographical and Geographical data but their impact on dispersion of air pollution is not included.Include meteorological data (wind speed, humidity, temperature, rainfall) to understand AQ dynamics & to improve air quality forecasting and seasonal intervention strategies.
2	Regional Planning, Airshed & Coordination Mechanism	No	<ul style="list-style-type: none">Regional coordination mechanism with neighbouring states to manage shared pollution sources.Sources identification & activities contributing to cross-border pollution based on regional source apportionment studies and emission studies to be implemented by neighbouring states in the same airshed.
3	Identification of prominent air polluting sources	Partial	Detail about Sources of pollution including Seasonal variations need to be included.
4	Inputs from Stakeholders consultation process	Partial	Separate section on Inputs from sector-specific stakeholders and experts on national/international best practices may also be incorporated.
5	Target & Goals	No	The plan should include monitorable and verifiable interim emission reduction targets, which will ensure continuous and timely implementation of actions. Define KPIs for tracking progress in pollution control efforts.

Observations on Andhra Pradesh SAP

SL No	Points	Inclusion	Remarks
6	Required Policy Interventions	Partial	Implementation status of various existing policy is provided however, their correlation with pollution levels are missing.
7	Development of the Action	Partial	Expected impacts with cost and feasibility analysis maybe incorporated for establishing a priority-based budget allocation model to optimize financial resources.
8	Role & Responsibilities	Yes	Provided
9	Monitoring Mechanism	Yes	As per the guidelines, SAP should include AQMC to monitor the implementation periodically and report to the Steering Committee which will review the progress of implementation with frequency of the meeting to be mentioned.
10	Source Specific Actions	Yes	Provided
11	Additional Actions	Partial	Air Quality Forecasting, Institutional Strengthening etc. may be incorporated.
12	Timeline & Budget	Yes	Private financing and climate co-benefit may also be explored.
13	Indicative template	Yes	Provided



Observations on Karnataka SAP

SL No	Points	Inclusion	Remarks
1	Topography & Geography of the State	Partial	Topographical and Geographical aspects are covered along with partial meteorological data (wind speed, etc. missing) but their impact on dispersion of air pollution is not included.
2	Regional Planning, Airshed & Coordination Mechanism	Partial	<p>Theoretical aspects of airshed approach is provided however, Regional coordination mechanism with neighbouring states to manage shared pollution sources is missing.</p> <p>Sources identification & activities contributing to cross-border pollution based on regional source apportionment studies and emission studies to be implemented by neighbouring states in the same airshed.</p>
3	Identification of prominent air polluting sources	Partial	<ul style="list-style-type: none">• Identifications of polluting sources are provided only for 4 cities while no region-specific sources for particular pollutant is given.• Also, Seasonal variations are not specified with their contributions.
4	Inputs from Stakeholders consultation process	Partial	Separate section on Inputs from sector-specific stakeholders and experts on national/international best practices may also be incorporated.
5	Target & Goals	No	The plan should include monitorable and verifiable interim emission reduction targets, which will ensure continuous and timely implementation of actions. Define KPIs for tracking progress in pollution control efforts.

Observations on Karnataka SAP

SL No	Points	Inclusion	remarks
6	Required Policy Interventions	Yes	Implementation status of various existing policy is provided however, their correlation with pollution levels are missing.
7	Development of the Action	Partial	<ul style="list-style-type: none">Region specific Action plan may be rolled out in phased manner to achieve the target.Expected impacts with cost and feasibility analysis maybe incorporated for establishing a priority-based budget allocation model to optimize financial resources.
8	Role & Responsibilities	Partial	Sectoral Roles and responsibilities of the departments involved in SAP preparation are not provided.
9	Monitoring Mechanism	Yes	Provided
10	Source Specific Actions	Yes	State Specific actions, if any, may be incorporated.
11	Additional Actions	Partial	Planning for Air Quality Forecasting, Institutional Strengthening etc., may be considered.
12	Timeline & Budget	Partial	Timeline & fund status are partially missing for source specific actions.
13	Indicative template	Yes	Provided



Page No. 71 Observations on Tamil Nadu SAP

SL No	Points	Inclusion	Remarks
1	Topography & Geography of the State	Partial	While SAP has captured basic Topographical, Geographical & Meteorological data but their impact on dispersion of air pollution is not included.
2	Regional Planning, Airshed & Coordination Mechanism	No	<ul style="list-style-type: none">Regional coordination mechanism with neighbouring states to manage shared pollution sources.Sources identification & activities contributing to cross-border pollution based on regional source apportionment studies and emission studies to be implemented by neighbouring states in the same airshed.
3	Identification of prominent air polluting sources	Yes	Detail about Sources of pollution including Seasonal variations need to be included.
4	Inputs from Stakeholders consultation process	Yes	Separate section on Inputs from experts on national/international best practices may also be incorporated.
5	Target & Goals	Yes	The plan should include monitorable and verifiable interim emission reduction targets, which will ensure continuous and timely implementation of actions. Define KPIs for tracking progress in pollution control efforts.
6	Required Policy Interventions	Yes	Implementation status of various existing policy is provided however, their correlation with pollution levels are missing.

Observations on Tamil Nadu SAP

SL No	Points	Inclusion	remarks
7	Development of the Action	Yes	Expected impacts with cost and feasibility analysis maybe incorporated for establishing a priority-based budget allocation model to optimize financial resources.
8	Role & Responsibilities	Yes	Provided
9	Monitoring Mechanism	Yes	Frequency of the Steering Committee & AQMC meeting need to be provided.
10	Source Specific Actions	Yes	Source specific actions as suitable to the State's capabilities and requirements /circumstances may be incorporated, if any.
11	Additional Actions	Partial	Air Quality Forecasting and Air Quality Information System may be incorporated
12	Timeline & Budget	Partial	Timeline and budget are missing in some actions. Also Private financing and climate co-benefit may be explored.
13	Indicative template	Partial	Missing Fund details (ex. Approx. expenditure on replacement of heavy oil by industries), targets and timelines may also be incorporated.

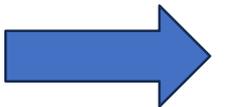


Observations on Telangana SAP

SL No	Points	Inclusion	Remarks
1	Topography & Geography of the State	Partial	While SAP has captured basic Topographical and Geographical data but their impact on dispersion of air pollution is not included. Include meteorological data (wind speed, humidity, temperature, rainfall) to understand AQ dynamics & to improve air quality forecasting and seasonal intervention strategies.
2	Regional Planning, Airshed & Coordination Mechanism	Partial	Regional coordination mechanism with neighbouring states to manage shared pollution sources. Sources identification & activities contributing to cross-border pollution based on regional source apportionment studies and emission studies to be implemented by neighbouring states in the same airshed.
3	Identification of prominent air polluting sources	Partial	Detail about Sources of pollution including Seasonal variations are given only from Hyderabad city.
4	Inputs from Stakeholders consultation process	Partial	Separate section on Inputs from experts on national/international best practices may also be incorporated.
5	Target & Goals	Partial	The plan should include monitorable and verifiable interim emission reduction targets, which will ensure continuous and timely implementation of actions. Define KPIs for tracking progress in pollution control efforts.
6	Required Policy Interventions	Partial	Implementation status of various existing policy is provided however, their correlation with pollution levels are missing.
7	Development of the Action	Partial	Expected impacts with cost and feasibility analysis maybe incorporated for establishing a priority-based budget allocation model to optimize financial resources.

Observations on Telangana SAP

SL No	Points	Inclusion	Remarks
8	Role & Responsibilities	Yes	Provided
9	Monitoring Mechanism	Yes	Provided
10	Source Specific Actions	Yes	Provided
11	Additional Actions	Partial	Air Quality Forecasting, Institutional Strengthening etc. may be incorporated.
12	Timeline & Budget	Yes	Private financing and climate co-benefit may also be explored.
13	Indicative template	Yes	Provided



Observations on Kerala SAP

SL No	Points	Inclusion	Remarks
1	Topography & Geography of the State	Yes	While SAP has captured basic Topographical, Geographical and Meteorological data but their impact on dispersion of air pollution is not included.
2	Regional Planning, Airshed & Coordination Mechanism	No	List of activities based on regional source apportionment studies and emission studies to be implemented by neighbouring states in the same airshed and coordination committee is critical for improvement in air quality
3	Identification of prominent air polluting sources	No	Not identified. SA proposed to be conducted in Kochi and Thiruvananthapuram cities. But it is suggested to identify the prominent sources in the kerala state.
4	Inputs from Stakeholders consultation process	No	Section on Inputs from experts on national/international best practices may also be included.
5	Target &Goals	No	The plan should include monitorable and verifiable interim emission reduction targets, which will ensure continuous and timely implementation of actions. Define KPIs for tracking progress in pollution control efforts.
6	Required Policy Interventions	No	Implementation status of various existing policy is provided however, their correlation with pollution levels are missing.
7	Development of the Action	No	Expected impacts with cost and feasibility analysis maybe incorporated for establishing a priority-based budget allocation model to optimize financial resources.

Observations on Kerala SAP

SL No	Points	Inclusion	remarks
8	Role & Responsibilities	Partial	Implementing agencies is provided in indicative template but their role and responsibility need to be incorporated.
9	Monitoring Mechanism	No	As per the guidelines, SAP should include AQMC to monitor the implementation periodically and report to the Steering Committee which will review the progress of implementation with frequency of the meeting to be mentioned.
10	Source Specific Actions	Yes	Source specific actions as suitable to the State's capabilities and requirements/circumstances may be incorporated, if any.
11	Additional Actions	Partial	Air Quality Forecasting, Institutional Strengthening, Public grievance redressal mechanism at state level, Hotspots of Air Pollution may be incorporated
12	Timeline & Budget	Partial	Private financing, grants and climate co-benefit may also be explored.
13	Indicative template	Yes	Missing Fund details may also be incorporated.



Observations on Puducherry SAP

SL No	Points	Inclusion	Remarks
1	Topography & Geography of the State	Partial	While SAP has captured basic Topographical and Geographical data but their impact on dispersion of air pollution is not included. Include Meteorological data (wind speed, humidity, temperature, rainfall) to understand AQ dynamics and seasonal intervention strategies.
2	Regional Planning, Airshed & Coordination Mechanism	No	Regional coordination mechanism with neighbouring states to manage shared pollution sources. Sources identification & activities contributing to cross-border pollution based on regional source apportionment studies and emission studies to be implemented by neighbouring states in the same airshed.
3	Identification of prominent air polluting sources	No	Cost (Rs 3 lakhs) and timelines (3 months) for inventorization of the sources of air pollution doesn't seem realistic. The inventory should factor in Season wise pollutant sources identification, which may help in better planning.
4	Inputs from Stakeholders consultation process	Yes	Separate section on Inputs from experts on national/international best practices may also be incorporated.
5	Target & Goals	No	The plan should include monitorable and verifiable interim emission reduction targets, which will ensure continuous and timely implementation of actions. Define KPIs for tracking progress in pollution control efforts.
6	Required Policy Interventions	Yes	Implementation status of various existing policy is provided however, their correlation with pollution levels are missing.
7	Development of the Action	Yes	Expected impacts with cost and feasibility analysis maybe incorporated for establishing a priority-based budget allocation model to optimize financial resources.

Observations on Puducherry SAP

SL No	Points	Inclusion	remarks
8	Role & Responsibilities	Yes	Provided
9	Monitoring Mechanism	Yes	Frequency of the Steering Committee meeting need to be provided.
10	Source Specific Actions	Yes	Source specific actions as suitable to the State's capabilities and requirements/circumstances may be incorporated, if any.
11	Additional Actions	Partial	Air Quality Forecasting, Air Quality Data and Information System, Institutional Strengthening, Public grievance redressal mechanism at state level, Hotspots of Air Pollution may be incorporated
12	Timeline & Budget	Partial	Private financing and climate co-benefit may also be explored.
13	Indicative template	Yes	Missing Fund details may also be incorporated.



EMAIL/SPEED POST

CM-13013/56/2021-LAW-HO-CPCB-HO

25.02.2025

To,
The Member Secretaries
State Pollution Control Boards /PCCs
(As per list)

Subject: Compliance in the matter of Hon'ble NGT Order dated 11.12.2024 in OA No. 159 of 2021 (SZ) - Implementation of State Action Plan for clean air - reg.

Sir,

This has reference to Hon'ble NGT order in OA No. 159 of 2021 dated 11.12.2024, regarding preparation of State Action Plan (SAP) wherein Hon'ble NGT directed:

The learned counsels appearing for the SPCB of Tamil Nadu, Kerala, Karnataka, Telangana, Andhra Pradesh and Puducherry Pollution Control Committee uniformly represented that their SAPs are not yet approved by the Steering Committee and they would forward to the CPCB only after such approval obtained from the Steering Committee.

Therefore, we direct all the SPCBs/PCCs to get approval of the SAP from the Steering Committee and forward the same to the CPCB on or before 31.01.2025, failing which, the same will be accepted by the CPCB only on payment of cost of Rs.1,00,000/- (Rupees One Lakh only) for each of the SPCBs/PCCs.

Upon receiving the SAPs from the SPCBs/PCCs, the CPCB has to collate all the SAPs, bring out the guidelines and implement the same for improving air quality.

Based on the SAPs received from the respondent States/UTs (i.e. Pollution Control Boards of Andhra Pradesh, Telangana, Karnataka, Tamil Nadu, Kerala & Puducherry) a meeting was convened by CPCB on February 14, 2025 to discuss submitted SAPs for implementation by respective State Level Air Quality Monitoring Committee (AQMC). (Minutes of the meeting is enclosed)

As was discussed in the meeting, all respective SPCBs/PCC are requested to start implementation of submitted SAP by state level AQMC in their respective States/UT with immediate effect, along with further strengthening of SAP by incorporating the gaps/suggestions provided by CPCB during the aforesaid meeting.

Yours faithfully,


(Bharat Kumar Sharma)
Member Secretary

Encl.: As above

o/c

List:

1. The Member Secretary,
Andhra Pradesh Pollution Control Board
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada - 520 010
2. The Member Secretary
Karnataka State Pollution Control Board
Parisara Bhavan, 49,4th & 5th Floor
Church Street, Bangalore-560001
3. The Member Secretary
Tamil Nadu State Pollution Control Board
No. 76, Mount Salai, Guindy,
Chennai, Tamil Nadu – 600032
4. The Member Secretary
Telangana State Pollution Control Board
Paryavaran Bhavan
A-3, Industrial Estate, Sanath Nagar,
Hyderabad, Telangana - 500 018
5. The Member Secretary
Kerala State Pollution Control Board
Plamoodu Junction, Pattam Palace P.O.
Thiruvananthapuram – 695004, Kerala
6. The Member Secretary
Puducherry Pollution Control Committee
Department of Science, Technology & Environment
Housing Board Complex,
3rd floor, Anna Nagar, Pondichery – 600005

Copy to

1. Additional Secretary, CP-Division,
The Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhawan
Jor Bagh, Aliganj, New Delhi- 11003
2. Principal Secretary, Environment
Govt. of Andhra Pradesh
4th Block, Ground Floor
A.P Secretariat Office
Velagapudi, Andhra Pradesh – 522503

: for kind information please

3. Principal Secretary, Environment
Govt. of Karnataka
Forest, Environment and Ecology Department
Karnataka Government Secretariat
Room No. 442, 4th Floor, Gate No. 2
M. S. Building, Bangalore - 560001
4. Principal Secretary, Environment
Govt. of Tamil Nadu,
Environment and Forests Department
Secretariat, Chennai
Tamil Nadu – 600009
5. Special Chief Secretary, Environment
Govt. of Telangana
Telangana Forest Department
Aranya Bhavan, Saifabad
Hyderabad – 500004
6. Secretary, Environment Department
Govt. of Kerala
Directorate of Environment & Climate Change (DoECC)
4th Floor, K.S.R.T.C Bus Terminal
Thampanoor, Thiruvananthapuram – 695001
7. Deputy Conservator & Forests
Forestry & Wildlife
Mullaiyagam Forest Campus
Cuddalore Road, Puducherry 605004



(Bharat Kumar Sharma)

4

o/c

EMAIL/SPEED POST

CM-13013/56/2021-LAW-HO-CPCB-HO

27.02.2025

To,

The Principal Secretaries-Environment
(As per list)

Madam/Sir,

Subject: Compliance in the matter of Hon'ble NGT Order dated 11.12.2024 in OA No. 159 of 2021 (SZ) - Implementation of State Action Plan for clean air - reg.

This has reference to Hon'ble NGT order dated 11.12.2024 in the matter of OA No. 159 of 2021, regarding submission of approved State Action Plan (SAP) and its implementation.(Order enclosed)

In compliance to Hon'ble NGT Directions, *Guidelines for Formulation of State Action Plan* were prepared by CPCB and shared with the States/UTs to prepare the SAPs. (Copy of the guidelines is enclosed).

As per clause 2.4 of the guidelines, state level Air Quality Monitoring Committee (AQMC) chaired by Principal Secretary, Environment has been prescribed *to monitor the implementation periodically and report to Steering Committee which will review the progress of implementation.*

Based on the SAP received from respondent SPCBs/PCC, a meeting was convened by CPCB on February 14, 2025 with the respective respondent SPCBs/PCC, to discuss submitted SAPs and its implementation. (Minutes of the meeting are enclosed)

As discussed in the meeting, all respondent SPCBs/PCC have been requested to start implementation of submitted SAP through state level AQMC in their respective States/UT with immediate effect, along with further strengthening of SAP by incorporating the suggestions provided by CPCB during the aforesaid meeting.

In view of above, it is requested to kindly monitor the implementation of State action plan periodically and for further review by the respective Steering Committee.

Yours faithfully,



Bharat Kumar Sharma
(Member Secretary)

Encl.: As above

o/c

4

List:

1. Principal Secretary, Environment
Govt. of Andhra Pradesh
4th Block, Ground Floor
A.P Secretariat Office
Velagapudi, Andhra Pradesh – 522503
2. Principal Secretary, Environment
Govt. of Karnataka
Forest, Environment and Ecology Department
Karnataka Government Secretariat
Room No. 442, 4th Floor, Gate No. 2
M. S. Building, Bangalore - 560001
3. Principal Secretary, Environment
Govt. of Tamil Nadu,
Environment and Forests Department
Secretariat, Chennai
Tamil Nadu – 600009
4. Special Chief Secretary, Environment
Govt. of Telangana
Telangana Forest Department
Aranya Bhavan, Saifabad
Hyderabad – 500004
5. Secretary, Environment Department
Govt. of Kerala
Directorate of Environment & Climate Change (DoECC)
4th Floor, K.S.R.T.C Bus Terminal
Thampanoor, Thiruvananthapuram – 695001
6. Commissioner-cum-Secretary to Government
Government of Puducherry
Forestry & Wildlife, Chief Secretariat,
Goubert Avenue, Puducherry - 605 001

Copy to:

1. Additional Secretary, CP-Division,
The Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhawan
Jor Bagh, Aliganj, New Delhi- 11003 :for kind information please
2. The Member Secretary,
Andhra Pradesh Pollution Control Board
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada - 520 010 :for kind information and
necessary action, please
3. The Member Secretary
Karnataka State Pollution Control Board
Parisara Bhavan, 49,4th & 5th Floor
Church Street, Bangalore-560001 :for kind information and
necessary action, please

4. The Member Secretary
Tamil Nadu State Pollution Control Board
No. 76, Mount Salai, Guindy,
Chennai, Tamil Nadu – 600032
:for kind information and
necessary action, please
5. The Member Secretary
Telangana State Pollution Control Board
Paryavaran Bhavan
A-3, Industrial Estate, Sanath Nagar,
Hyderabad, Telangana - 500 018
:for kind information and
necessary action, please
6. The Member Secretary
Kerala State Pollution Control Board
Plamoodu Junction, Pattam Palace P.O.
Thiruvananthapuram – 695004, Kerala
:for kind information and
necessary action, please
7. The Member Secretary
Puducherry Pollution Control Committee
Department of Science, Technology & Environment
Housing Board Complex,
3rd floor, Anna Nagar, Pondichery – 600005
:for kind information and
necessary action, please

(Bharat Kumar Sharma)

4

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTHERN ZONE)
CHENNAI**

**ORIGINAL APPLICATION NO. 159
OF 2021 (SZ)**

IN THE MATTER OF:

Kankana Das

... Applicant

Versus

Union of India and others

... Respondents

**STATUS REPORT FILED ON
BEHALF RESPONDENT NO. 2,
CENTRAL POLLUTION CONTROL
BOARD (CPCB)**

Advocate P. Jayalakshmi

COUNSEL FOR CPCB

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTHERN ZONE)
CHENNAI**

Original Application No 159 of 2021 (SZ)

IN THE MATTER OF:

Kankana Das ... Applicant

Versus

Union of India & Ors

... Respondent (s)

**ADDITIONAL REPORT IN COMPLIANCE
TO HON'BLE NGT ORDER
DATED 06.01.2026 ON BEHALF OF THE
CPCB, RESPONDENT NO. 2**

**Advocate P Jayalakshmi
Counsel for CPCB**